

In the Court of Judicial Magistrate Court No.1, Madurai.  
Cr.M.P.No.1419/2020 Dt:29.05.2020  
Present: Thiru. R. Karthikeyan. B.A.B.L.,  
Dated this the 29<sup>th</sup> day of May 2020

1. Muthumani, S/o.Gnanasekaran.  
2. Arunkumar, S/o.Manikandan. - Petitioners/Accused

Teppakkulam(L&O) P.S,  
Crime No.716/2020  
U/Sec. 294(b), 323, 324, 506(ii) IPC. - Respondent.

### Bail Order

The Bail Petition received through e-Mail. Heard, Both sides through conference call. On perusal of records the petitioners/Accused are alleged to committed an offence U/s. 294(b), 323, 324, 506(ii) IPC and same the Accused were remanded to Judicial custody from 26.05.2020. The petitioner counsel represented that the Petitioners/Accused are innocent and they have not committed any offence as alleged in F.I.R. and the petitioners/Accused are ready to furnish sufficient sureties for their release and for future attendance. Hence, pray bail.

In turn reply received from Respondent Police and same the prosecution objected that the case is under investigation. If the petitioners/Accused may released on bail, they should be abscond and to tamper the witness and the co-accused are not yet arrested and the injured is till now taking medical treatment in Govt. Rajaji Hospital, Madurai as inpatient. Hence, pray for dismissal.

On perusal of the records and considering the facts of the case, nature of offence and stage of investigation and the co-accused are not yet arrested and the injured not yet discharged, this court is not inclined to grant Bail to the petitioners/Accused. Hence, this bail application is dismissed.

(Sd.)R.Karthikeyan,  
Judicial Magistrate No. I(FAC),  
Madurai.

